

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 205
(IB)-661(PB)/2021
IA-2573/2023, IA-2916/2023, IA-1323/2024

IN THE MATTER OF:
DBS Bank Ltd (DBIL)

... **Applicant/Petitioner**

Versus

M/s. Vyam Technologies Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 04.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Anubhav Rastogi, Adv. Rajat Sehgal, Adv. Samyak Jain

For the Respondent : Adv. Anubhav Rastogi, Adv. Rajat Sehgal, Adv. Samyak Jain in IA-2916/2023, IA-1323/2024

For the RP : Adv. Harshit Khare, Adv. Praful Saini a/w Ritu Rastogi, RP in person

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2573/2023: Issue notice. The RP present in person accepts notice and seeks an opportunity to file reply to the IA within one week allowed.

List on 06.08.2024.

IA-2916/2023: Ld. Counsel appearing for the parties are ad-idem that the issue involved in the IA is connected with the one raised in IA-2573/2023. Let the captioned IA be listed along with IA-2573/2023.

IA-1323/2023: The plea raised in the application is regarding impleadment of BSNL (Bharat Sanchar Nigam Limited) as one of the Respondent qua IA-2916/2023. For the reasons stated therein, **IA is allowed**, and BSNL is allowed to be impleaded as a party.

Issue notice to the BSNL returnable on 06.08.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post,

speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 06.08.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)